

(4)

III THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.2.96

CP 11/96 (OA 171/91)

Smt. Usha Devi

... Petitioner

Versus

Shri F. Ravindran and others ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr. A.L. Verma

For the Respondents ... _____

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents, by rejecting the petitioner's claim for family pension illegally and mala fide, have committed contempt of court.

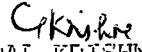
2. We have heard the learned counsel for the petitioner.

3. There was a direction of the Tribunal in OA 171/91, decided on 10.11.93, for examining the petitioner's claim for grant of family pension in the light of the rules on the subject and if the petitioner was found entitled to family pension, the respondents were directed to grant family pension to her as per rules. The direction was for mere examination of the petitioner's claim for family pension with reference to rules and not for grant of family pension. Vide Ann.A-3 dated 6.9.94 there was a communication to the petitioner that the family pension was not found payable to her. In these circumstances, it cannot be said that the petitioner's claim was not considered and even if it is believed, as stated by the learned counsel for the petitioner, that the consideration made was not proper, it does not amount to non-compliance with the order of the Tribunal.

4. In the circumstances, no case of contempt is made out. This Contempt Petition is dismissed.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN